

Crl Misc Bail Case No.624/2020

15.09.2020

This is a bail application under Section 439 CrPC filed by petitioner Allal Uddin for the **accused Abu Badsha** in connection with Barpeta PS Case No. 425/2020 corresponding to GR Case No 1049/2020 under Sections 325/302/354(B)/34 of IPC.

The brief fact of the case is that on 27.02.2020 at about 4:00 PM, the informant, his wife Saleha Khatun, his aunt Basiran Begum and his three months baby were returning home. They met the accused on the road. When the informant asked the accused about Rs. 20,000/- which he has to get from him then the present accused alongwith other accused persons physically assaulted all of them and also assaulted the baby boy intending to kill him. All the injured have been admitted in FAAMCH, Barpeta, but the baby boy succumbed to his injury on 28.02.2020. Hence the case.

Perused the called for case diary and heard the learned counsel for both sides. Learned P.P. has raised objection against grant of bail to accused while learned Counsel for petitioner prays for his bail.

Upon perusal of the case diary, I find incriminating materials against accused person. Moreover, investigation of the case is going on full swing. Hence, the release of accused person may hamper the investigation of the case. I am, therefore, not inclined to grant bail to the above named accused person.

Hence, considering all aspect, the bail prayer of accused, stands rejected, at this stage.

Send back the case diary to the I.O. of this case with a copy of this order.

This Misc. case, accordingly, stands disposed of.

Sd/-

Sessions Judge,
Barpeta